ITEM NO.13

COURT NO.7

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS Petition for Special Leave to Appeal (C) No. 5071/2023

(Arising out of impugned final judgment and order dated 30-01-2023 in OMP (T) (COMM.) No. 93/2022 passed by the High Court of Delhi at New Delhi) M/S RAJ CHAWLA AND CO. STOCK AND SHARE BROKER Petitioner(s) VERSUS M/S NINE MEDIA AND INFORMATION SERVICES LTD. & ANR. Respondent(s) (FOR ADMISSION and I.R. and IA No.51918/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT) Date : 27-03-2023 This matter was called on for hearing today. HON'BLE MR. JUSTICE SANJIV KHANNA CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH For Petitioner(s) Mr. Mohit Chaudhary, Adv. Ms. Puja Sharma, Adv. Mr. Kunal Sachdeva, Adv. Ms. Madhuri Jain, Adv. Ms. Sanyukta Gupta, Adv. Mr. Prakhar Mithal, Adv. Ms. Sristhi Bajpai, Adv. Ms. Abhishek Rai, Adv. M/s. Kings And Alliance LLP , AOR For Respondent(s) Mr. Vinayak Bhandari, Adv. Mr. Arnav Narain, AOR

> UPON hearing the counsel, the Court made the following O R D E R

We are not inclined to interfere with the impugned judgment and hence, the special leave petition is dismissed.

Learned counsel for the petitioner states that the petitioner may initiate civil proceedings in accordance with law. We have recorded the statement of the petitioner without making any comments.

Pending applications, if any, shall stand disposed of.

(DEEPAK GUGLANI)	(R.S. NARAYANAN)
AR-CUM-PS	COURT MASTER (NSH)